RAJKUMARI AMRIT KAUR: In all schemes of the Council in regard to the Ayurvedic system, Vaids are associated.

*422. [The questioner (Shri Prasadarao) was absent. For answer, vide col. 3464

*423. [For answer, vide col. 3461 infra.]

FORMATION OF CENTRAL AND STATE AGRICULTURAL ADVISORY COMMITTEES

*424. SHRI K. SURYANARAYANA: Will the Minister for FOOD AND AGRICULTURE be pleased to state whether it is a fact that Government have invited the Governments of various States to express their opinion on the formation of Agricultural Advisory Committees in the States and at the Centre?

THE MINISTER FOR AGRICULTURE (DR. P. S. DESHMUKH): Yes.

SHRI S. MAHANTY: On what exactly will these Advisory Committees tender advice?

Dr. P. S. DESHMUKH: They are yet to advise. They are yet to be constituted.

SHRI S. MAHANTY: But that is not my question. On what specific points are the Advisory Committees being set up to tender advice?

Dr. P. S. DESHMUKH: There was a Resolution at the Conference of the Agricultural Ministers of the States where they decided that it would be advisable to have these Advisory Committees. But these have yet to be constituted and their functions determined.

SHRI V. K. DHAGE: What exactly is the subject on which the committees' advice is to be called? If they are asked to give their opinion how can they do it unless they know what is required?

to Questions DR. P. S. DESHMUKH: I am unable to follow the question.

MR. CHAIRMAN: If you are setting up an agricultural advisory committee you expect them to advise you on certain specific matters. What are those matters? That is the question.

DR. P. S. DESHMUKH: Matters concerning their own interests in agriculture. These things are obvious, but they have yet to be determined finally. It is obvious that they will be in a position and would be interested to say about the price policies of Government, the provision of any facilities for financing and such other difficulties as the farmers experience from day to day. It should have been a commonsense matter.

SHRI B. GUPTA: May I know the type of people that are proposed to be taken on such advisory committees and may I also know whether any representative of the peasant organisations will be taken in?

DR. P. S. DESHMUKH: Sir, the whole matter is yet to be finalised. It has been referred to the State Governments and we have not had complete replies yet.

SHRI B. GUPTA: There must be something in contemplation with regard to this matter. Would the hon. Minister please enlighten us as to the type of people he is contemplating to take on such bodies?

DR. P. S. DESHMUKH: Sir, the hon. Member is habituated to indulging in contemplation and imaginary things. I am not accustomed to resorting to such things. (Laughter.)

SHRI B. GUPTA: I am not indulging in contemplation or imaginary things. He has said that, Sir.

MR. CHAIRMAN: He wants to know whether the representatives of farmers also will be tfliere?

DR. P. S. DESHMUKH: That will also be one of the points for consideration.

MR. CHAIRMAN: That is all he wants.

NEW RAILWAY LINE FROM TALCHER TO ROURKELA

- *425. SHRI S. M. HEMROM: Will the Minister for RAILWAYS be pleased to state:
- (a) whether Government have any scheme for the construction of a railway line from Talcher to Rourkela;
- (b) if the answer to part (a) above be in the affirmative, what will be the cost of construction of the new line and in which financial year it is to be included; and
- (c) when the work is expected to be (i) commenced, and (ii) completed?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Not yet, Sir.

(b) and (c). Do not arise.

SHRI S. M. HEMROM: Is the Government aware of some news item about this railway line which appeared in the Press?

SHRI O. V. ALAGESAN: Perhaps the hon. Member is referring to the siting of the steel plant at Rourkela. Sir, this decision has been recently taken by the Production Ministry and we are awaiting details from them as to what we should do in this matter.

VIOLATION OF REWA AWARD AND OTHER PROVISIONS OF LABOUR LAWS BY THE KOTMA COLLIERY IN VINDHYA PRADESH

- •426. SHRI RATANLAL KISHORI-LAL MALVIYA: Will the Minister for LABOUR be pleased to state:
- (a) whether it is a fact that the Management of the Associated Cement Company's Kotma Colliery in Vindhya Pradesh have violated the Rewa

Award and the provisions of Labour Laws by non-payment of:

- (i) the minimum wages and Coal Mines Bonus to coal transport workers for the past three years;
- (ii) the minimum Dearness Allowance of Rs. 11-4-0 to workers as laid down in the Rewa Award; and
- (iii) the lawful remuneration to miners for coal tubs loaded by them;
- (b) whether it is a fact that the Regional Labour Commissioner, Dhanbad, had asked the management to implement the Award and pay all the dues to the workers but the management refused to carry out his instructions; and
- (c) if the answer to part (b) above be in the affirmative, what steps Government propose to take in the matter?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a), (b) and (c). Information is being collected and will be placed on the Table of the House in due course.

I may add for the information of the hon. Member that the Regional Labour Commissioner is in close touch witjh the management and has promised to send a report on the results of his intervention and the same is awaited

SHRI RATANLAL KISHORILAL MALVIYA: In view of the fact, Sir, that delay has been caused in implementation of the award and in forcing the management to make payments to the workers, the management is encouraged and victimisation is going on; extortion of money from the labour is going on and that money is used for corrupting officers and crushing the Unions. So, will the Government take immediate steps?

SHRI V. V. GIRI: I am expecting the report of the Regional Labour Commissioner and I am sure he will deal with all these matters.